

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **09th** day of **July**, 2018

Present :

Hon'ble Mr. Gokul Chandra Pati, Member-A
Hon'ble Mr. Rakesh Sagar Jain, Member-J

CCP/330/00021/2018
in
Original Application No.1217 of 2017

Ghanshyam, Aged about 51 years, S/o Late Srinath, R/o Village – Maharajpur, Post – Ragghupur, District - Varanasi.
.....Applicant.

By Advocate – Shri N.P. Singh
Shri Neeraj Singh

V E R S U S

Shri Vinod Kumar, Director, Postal Services, Kanpur Nagar.

.....Respondents/Opposite Parties.

By Advocate : Shri R.K. Srivastava

O R D E R

By Hon'ble Mr. Gokul Chandra Pati, Member-A :

Vide order dated 06.10.2017, the Appellate Authority was directed to decide the appeal of the applicant within a period of three months from the date of receipt of copy of the order. Accordingly, supplementary affidavit was filed by the

applicant. The Appellate Authority vide order dated 14.03.2018 has taken a final decision after discussing the point raised by the applicant and remitted the matter to the Disciplinary Authority for denovo proceeding. Accordingly, the order of this Tribunal has been complied by the Appellate Authority although he has not taken final decision in the matter. In case the applicant is aggrieved by the said decision of the Appellate Authority or due to delay in taking decision on the part of the authorities, he is at liberty to take appropriate remedy as per provisions of law. As the order of this Tribunal is substantially complied with, the contempt petition is dismissed. Notice issued to the respondent is discharged.

Member-J

Member-A

RKM/